

permitted in sophisticated and high priority are as, in export-oriented or import-substitution manufacture and for enabling indigenous industry to update existing technology in India to meet effectively changing consumer preferences and/or to become competitive in the export market.

The proposals for foreign collaboration including those from public sector undertakings are examined in detail in consultation with the various technical authorities such as Directorate General of Technical Development (Technical Evaluation Committee), Deptt. of Science and Technology and NRDC, as well as the concerned administrative Ministries. Due regard is given to technical competence, magnitude of operations, economic viability of the projects and availability of indigenous resources as well as the recipients' present and future technical and technological resources and capabilities.

Expansion/modernisation of automobile manufacturing units

9110. SHRI R. L. BHATIA: Will the Ministry of INDUSTRY be pleased to state:

(a) which of the automobile manufacturing units in India have been permitted to launch upon their modernisation and expansion plans for increasing their production capacity;

(b) the type of vehicles to be manufactured by them and the extent of such modernisation and expansion allowed;

(c) whether Government propose exercising any control over their products;

(d) if so, in what manner; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) (a) and (b): From time to time various automotive units in the country have been accorded permission for upgrading their product, modernising their production line

and for increasing the production capacity. The following approvals have been specifically granted for increasing the production capacity:

(i) M/s. Ashok Leyland have been given a letter of intent in July, 1980 for expanding their capacity for the manufacture of medium duty commercial vehicles from 12,500 to 40,000 Nos. per annum.

(ii) M/s. TELCO have been permitted in November, 1979 expansion of their capacity under the scheme of automatic growth from 36,000 to 44,640 Nos. per annum.

(iii) M/s. Standard Motors, Madras have been permitted in September, 1979 automatic growth in their capacity for the manufacture of commercial vehicles from 3000 Nos. to 3750 Nos. per annum.

(c) to (e). There is no proposal in this regard as the existing arrangements are adequate.

उत्तर प्रदेश में दंगों के दौरान प्रयुक्त किये गये हथियार और विस्फोटक पदार्थ

9111. श्री दया राम शाक्य : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अगस्त 1980 में उत्तर प्रदेश के विभिन्न जिलों में दंगों के दौरान प्रयुक्त किये गये हथियार और विस्फोटक पदार्थ आधुनिकतम थे और इनमें से अधिकांश विदेशी मेक के थे ; और

(ख) क्या सरकार का विचार इस बारे में एक विस्तृत रिपोर्ट सभा-पटल पर रखने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवानना) : (क) राज्य सरकार से प्राप्त सूचना के अनुसार, उस राज्य में अगस्त, 1980 में दंगों के दौरान विदेश में बने हुए

दखवा माधुनिकतम हथियार और विस्फोटक सामग्री प्रयाग नहीं का गई थी।

(ब) प्रश्न नहीं उठता।

Enhancement of House Rent of the EPF Organisation Offices Located in 'A' class cities

9112. SHRI R. L. P. VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Finance Ministry has issued orders for payment of House Rent Allowance @ 25 per cent to the offices of the EPF Organisation situated in 'A' class cities;

(b) whether it is also a fact that according to the Government instructions House Rent Allowance is paid to the offices of Government situated in B-I cities like 'A' class cities; and

(c) if so, why the PF authorities have not paid House Rent Allowance at 25 per cent to their employees at Ahmedabad and Bangalore?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Orders for grant of House Rent Allowance @25 per cent to offices of the Employees Provident Fund Organisation situated in 'A' class cities were issued with the approval of the Ministry of Finance.

(b) As the employees of the Employees Provident Fund Organisation posted in class 'A' cities are entitled to House Rent Allowance at higher rates than their counterparts in Government, the parity in the rates of House Rent Allowance as between class 'A' and class B-I cities has not been extended to the employees of the Employees Provident Fund Organisation.

(c) Does not arise in view of (b) above.

Implementation of Faqir Chand Committee's Recommendations for Payment of Bonus etc, to P. F. Employees

9113. SHRI S. T. QUADRI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Employees Provident Fund Organisation is a self-financing Organisation and having surplus funds to meet out all the agreed demands of the Provident Fund employees;

(b) whether it is also a fact that the Central Board of Trustees (Employees Provident Fund) have already agreed to the Faqir Chand Committee's recommendation for payment of bonus, fixed medical allowance, conveyance allowance and other fringe benefits to the employees; and

(c) if so, why Government are not implementing the decisions of the Board?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The Employees' Provident Fund Organisation is financed out of contributions through employers, workers and Government. The unaudited accounts of the Organisation for the year 1979-80 shows a surplus in the administration account.

(b) and (c). The Central Board of Trustees, Employees Provident Fund, have adopted the Faqir Chand Committee Report with some modifications. Approval of Government in respect of some recommendations as adopted by the Board has already been conveyed. Particulars of such recommendations were laid before Parliament in reply to Lok Sabha Unstarred Question No. 5982 for 1st April, 1981. Recommendation of the Committee relating to general increase in the pay of the employees, grant of interim relief, payment of conveyance allowance have not been accepted by Government. The Central Board of trustees have been requested to reconsider the recommendation regarding fixed medical allowance. The other recommendations of the Committee are under examination.